

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

CP No. 111(ND) 15

CORAM:

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.09.2017

NAME OF THE COMPANY: M/s Rakesh Projects Pvt Ltd. & Ors Vs. M/s Brys Projects Pvt. Ltd. & Ors

SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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For the Petitioner (s) : Mr. Parminder Singh, Advocate

For the Respondent (s): Mr. Shashank Agarwal, Advocate for R 4 & 6
Mr. Kunal Sabharwal, Advocate for R 5
Mr. Shiv Johar, Advocate for R7, 8 & 9

ORDER

An application has been filed by Respondent no. 5 in CP No. 111(ND) of 2015 praying for setting aside the order dated 29th March, 2017 whereby they had been proceeded Ex-parte. Though notice of the same is accepted by Ld. Opposite Counsel, they do not wish to file any reply. They however vehemently oppose the prayer on grounds of its having been filed so belatedly.

However, keeping in view the submission made in the said application, as also the fact that law permits the respondents to join in the proceedings at any stage this application is allowed subject to the payment of Rs. 20,000/- to the Prime Minister's Relief Fund. Reply of Respondent no. 5 shall be taken on record subject to the payment of costs.

To come up on 13th October, 2017.

— Sd —
(S. K. Mohapatra)
Member (T)

— Sd —
(Ina Malhotra)
Member (J)